

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 223/MP/2022
along with IA No. 54/2022**

- Subject : Petition seeking approval for Lignite Input Price for the period 1.4.2019 to 31.3.2024 in respect of Pooled Neyveli Mines as per CERC (Terms and conditions of Tariff) Second Amendment Regulations 2021 (Interlocutory application for condonation of delay).
- Petitioner : NLC India Limited.
- Respondents : TANGEDCO and 15 others.
- Date of Hearing : **22.12.2022**
- Coram : Shri I.S Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member
- Parties Present : Shri Kulamani Biswal, Advocate, NLCIL
Shri A. Srinivasan, NLCIL
Shri S. Vallinayagam, Advocate, TANGEDCO

Record of Proceedings

During the hearing, the learned counsel for the Petitioner submitted the present Petition has been filed for determination of input price of coal for pooled Neyveli mines for the period 1.4.2019 to 31.3.2024. He also submitted that the required documents have also been placed on record.

2. The prayer of the Petitioner in IA No. 54/2022 for condonation of delay, is allowed. The IA is disposed of accordingly.
3. The learned counsel appearing for the Respondent TANGEDCO sought four weeks' time to file its reply in the matter.
4. Accordingly, the Commission, directed as under:
 - (a) Admit, Issue notice
 - (b) The Respondents are permitted to file their replies on or before **27.1.2023**, after serving copy on the Petitioner, who may, file its rejoinder, if any, by **17.2.2023**. All submissions shall be completed by the parties within the due dates mentioned and no extension of time shall be granted for any reasons whatsoever.
5. The Petition shall be listed for hearing on **7.3.2023**.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

